

Government of Jammu and Kashmir
Jal Shakti Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION
Srinagar, the 24th of October, 2020

S.O 331. In exercise of the powers conferred by Section 197 of Jammu and Kashmir Water Resources (Regulation and Management) Act, 2017, the Government of Union Territory of Jammu and Kashmir hereby orders that the words " and the Constitution of Jammu and Kashmir" appearing in the Schedule appended to the Water Resources (Regulation and Management) Rules, 2011 shall be omitted.

By Order of the Lieutenant Governor.

M. Raju
24/10/20.

(M.Raju) IAS

Secretary to the Government

Dated:- 24-10-2020

No:- Pw(Nyd)/Adm/33/2016

Copy to the:-

1. All Financial Commissioners.
2. All Principal Secretaries to the Government.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to the Lieutenant Governor.
5. All Commissioner/Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
8. Divisional Commissioner, Jammu/Kashmir.
9. Secretary, Jammu and Kashmir Water Resources Regulatory Authority.
10. General Manager, Government Press, Jammu/Srinagar.
11. Private Secretary to the Commissioner/Secretary to the Government, General Administration Department.
12. Private Secretary to the Chief Secretary.
13. Private Secretary to Advisor (B) to Lieutenant Governor.
14. Stock file.